

PUNJAB VIDHAN SABHA

BILL NO.7-PLA-2025

THE PUNJAB APPROPRIATION (NO.2) BILL, 2025

A

BILL

to authorize the payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Punjab, for the services and purposes during the financial year 2025-2026.

BE it enacted by the Legislature of the State of Punjab in the Seventy-sixth Year of the Republic of India as follows:-

Short title.

1. This Act may be called the Punjab Appropriation (No. 2) Act, 2025.

Issue of ₹ 236080,56,95,000/- out of the Consolidated Fund of the State of Punjab for the financial year 2025-2026.

2. From and out of the Consolidated Fund of the State of Punjab, there may be paid and applied sums, not exceeding those, specified in column 5 of the Schedule, appended to this Act, amounting, in the aggregate to a sum of ₹ 236080,56,95,000/- (**rupees Two lac thirty six thousand eighty crore fifty six lac and ninty five thousand only**) towards defraying several charges, which will come in the course of payment during the financial year 2025-2026, in respect of the services and purposes, specified in column 2 of the said Schedule.

Appropriation.

3. The sums, authorized to be paid and applied from and out of the Consolidated Fund of the State of Punjab by this Act, shall be appropriated for the services and purposes, specified in the said Schedule, in relation to the financial year 2025-2026.

Overriding effect of the Act.

4. Notwithstanding anything contained in any other Act for the time being in force, the provisions of this Act shall prevail.

- 2 -

SCHEDULE

Sums not exceeding

Demand No.	Services and purposes	Grant made by the Legislative	Charged on the Consolidated Fund	Total
1	2	3	4	5
		Rs.	Rs.	Rs.
1	Agriculture	Revenue 123398226000	1010000	123399236000
		Capital 3336530000	0	3336530000
2	Animal Husbandry, Dairy Development and Fisheries	Revenue 6813578000	150000	6813728000
		Capital 224800000	0	224800000
3	Co-operation	Revenue 5948872000	200000	5949072000
		Capital 1333283000	0	1333283000
4	Defence Services Welfare	Revenue 884109000	0	884109000
		Capital 56600000	0	56600000
5	Education	Revenue 174420048000	5452000	174425500000
		Capital 5320181000	0	5320181000
6	Elections	Revenue 1289684000	1000	1289685000
		Capital 73002000	0	73002000
7	Excise and Taxation	Revenue 3339765000	112000	3339877000
		Capital 110000000	0	110000000
8	Finance	Revenue 238445320000	249954984000	488400304000
		Capital 1045949000	894488882000	895534831000
9	Food, Civil Supplies and Consumer Affairs	Revenue 7182690000	2000	7182692000

		Capital	3302090000	0	3302090000
10	General Administration	Revenue	2955399000	155934000	3111333000
		Capital	339000000	0	339000000
11	Health and Family Welfare	Revenue	54829453000	5656000	54835109000
		Capital	1146401000	0	1146401000
12	Home Affairs	Revenue	91127834000	11776000	91139610000
		Capital	5661326000	0	5661326000
13	Industries & Commerce	Revenue	32942756000	5000000	32947756000
		Capital	1310000000	0	1310000000
14	Information and Public Relations	Revenue	6395303000	0	6395303000
		Capital	13000000	0	13000000
15	Water Resources	Revenue	12467444000	7301000	12474745000
		Capital	19987320000	0	19987320000
16	Labour	Revenue	428379000	0	428379000
		Capital	0	0	0
17	Local Government	Revenue	43494767000	0	43494767000
		Capital	12823448000	0	12823448000
18	Personnel	Revenue	404683000	96513000	501196000
		Capital	0	2000000	2000000
19	Planning	Revenue	698298000	0	698298000
		Capital	8312791000	0	8312791000
20	Power	Revenue	76175918000	0	76175918000
		Capital	950449000	0	950449000
21	Public Works	Revenue	7396741000	1001000	7397742000
		Capital	17644174000	0	17644174000

22	Revenue, Rehabilitation and Disaster Management	Revenue	16981765000	3395000	16985160000
		Capital	168617000	0	168617000
23	Rural Development and Panchayats	Revenue	41050455000	1000000	41051455000
		Capital	4684338000	0	4684338000
24	Science, Technology and Environment	Revenue	357869000	0	357869000
		Capital	272203000	0	272203000
25	Social Security, Women & Child Development	Revenue	82419714000	50000	82419764000
		Capital	765700000	0	765700000
26	State Legislature	Revenue	634372000	12400000	646772000
		Capital	1000	0	1000
27	Technical Education and Industrial Training	Revenue	4857692000	200000	4857892000
		Capital	932334000	0	932334000
28	Tourism and Cultural Affairs	Revenue	1259683000	2000	1259685000
		Capital	779012000	0	779012000
29	Transport	Revenue	4411677000	4201000	4415878000
		Capital	1640985000	0	1640985000
30	Vigilance	Revenue	754545000	5094000	759639000
		Capital	10002000	0	10002000

-5-

31	Employment Generation, Skill Development and Training	Revenue	2102324000	0	2102324000
		Capital	200050000	0	200050000
32	Forestry and Wildlife	Revenue	2808950000	2100000	2811050000
		Capital	0	0	0
33	Governance Reforms	Revenue	883275000	0	883275000
		Capital	556304000	0	556304000
34	Horticulture	Revenue	1061930000	501000	1062431000
		Capital	310102000	0	310102000
35	Housing and Urban Development	Revenue	3507194000	0	3507194000
		Capital	2263000	0	2263000
36	Jails	Revenue	3201773000	3000	3201776000
		Capital	1913768000	0	1913768000
37	Law and Justice	Revenue	10381977000	3223998000	13605975000
		Capital	45000000	32550000	77550000
38	Medical Education and Research	Revenue	8165148000	105000	8165253000
		Capital	5190000000	0	5190000000
39	Printing and Stationery	Revenue	292105000	10372000	302477000
		Capital	210000	0	210000
40	Sports and Youth Services	Revenue	9586535000	10000	9586545000
		Capital	200100000	0	200100000

41	Water Supply and Sanitation	Revenue	10210004000	5000000	10215004000
		Capital	5920336000	0	5920336000
42	Welfare of Scheduled Castes, Scheduled Tribes, Other Backward Classes and Minorities	Revenue	7494166000	60000	7494226000
		Capital	2724591000	0	2724591000
	Total	Revenue	1103462420000	253513583000	1356976003000
	Total	Capital	109306260000	894523432000	1003829692000
	Grand Total		1212768680000	1148037015000	2360805695000

STATEMENT OF OBJECTS AND REASONS

This bill is introduced in pursuance of Article 204 (1) of the Constitution of India to provide for the appropriation out of the Consolidated Fund of the State of Punjab of all money required to meet the grants made by the Legislative Assembly and expenditure charged on the Consolidated Fund of the State but not exceeding, in any case, the amount Shown in the statement previously laid before the House. Hon'ble Governor, Punjab has recommended to the State Legislature the introduction and consideration of this Bill. Hence, the proposed Punjab Appropriation (No. 2) Bill, 2025.

HARPAL SINGH CHEEMA
Finance Minister, Punjab.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH:
THE 27TH MARCH, 2025

RAM LOK KHATANA,
SECRETARY.

N.B. - The above Bill is published in the Punjab Government Gazette (Extraordinary), dated the 27TH March, 2025 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).